

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.225
CP/4(AHM)2021

Proceedings under Section 271(c) & 272(1)(c) r.w 164(e) of Co. Act, 2013

IN THE MATTER OF:

Union of India through Serious Fraud Investigation Office**Applicant**

V/s

RSS Shipping Pvt Ltd & Ors**Respondent**

Order delivered on: 09/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Maithili Mehta, Adv.

For the Respondent : Ms. Astha Avlani, Adv. for Ms. Natasha Shah, Adv.R-3

ORDER

Ld. Counsel for the applicant submitted that they have made paper publication on 23.10.2023. Only Ld. Counsel for respondent no.3 appeared and submitted that she is not aware of the company which are R-1 & R-2 in which she is director. She is directed to be personally present in the next hearing.

List for further consideration on 18.07.2024. .

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)